

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1746/2001

New Delhi this the 18th day of July, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. All India CPWD (MRM) Karamchari Sangathan (Regd.), through its President, Shri Satish Kumar, 34-D, D.I.Z. Area, Sector 4, Raja Bazar, New Delhi-110001
2. Arjun Singh S/o Baishak Singh MLD (MR)
3. Smt. Shakuntala Devi W/o Arjun Dev Beldar (MR)
4. Smt. Lajjo Devi W/o late Shri Balbir Singh Beldar (MR)
5. Darshan Singh S/o Santosh Singh Mali (MR)
6. Charan S/o Chuttan Singh MLD (MR)
7. Rajinder Kumar S/o Shri Puran Mal Bhargava MLD (MR)
8. Smt. Angoori Devi W/o late Sh. Ravi Kishan Beldar (MR)
9. Jasbir Singh s/o Sh. Ajeet Singh MLD (MR)
10. Kandaswami s/o Sh. Kaliappan Beldar
11. Chattar Singh s/o Umrao Singh Beldar (MR)

-Applicants

(By Advocate: Ms. Shilpa Chauhan proxy for
Shri Naresh Kaushik)

Versus

1. Union of India
through its Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhawan,
New Delhi 01.
2. Director General of Works,
CPWD, Nirman Bhawan,
New Delhi 110011.
3. The Executive Engineer,
CPWD Electrical Division,
CPWD, R.K. Puram,
New Delhi

-Respondents



ORDER (Oral)

By Justice Ashok Agarwal, Chairman

MA-1488/2001 for joining together is granted.

2. Applicants, herein, claimed a similar relief which has been granted to the applicants in OA 1550/99 decided on 15.11.2000. In the aforesaid OA, following directions have been issued:-

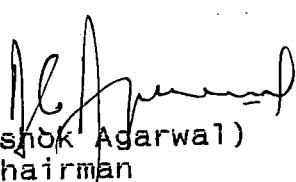
"We direct the respondents to verify the particulars given by the applicants and consider regularisation of their services in their turn from the dates vacancies are available in accordance with the rules and instructions on the subject issued by the Government from time to time".

3. Placing reliance on Ajay Jadav Vs. Government of Goa and others 2000 (1) SLJ 223 wherein it was held that similarly placed personnel cannot be treated differently, our considered view is that respondents would be well advised to extend the benefit of judgment of Courts and Tribunal which have become final to all employees similarly placed and not drive each one of them to seek redressal of their grievance before the Tribunal.

4. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issuing notices by directing the respondents to extend the aforesaid relief to the applicants herein. We direct accordingly. No costs.

V.K.Majotra
(V.K. Majotra)

Member (A)


(Ashok Agarwal)
Chairman

cc.